

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 15
(IB)-470(ND)/2019

IN THE MATTER OF:

LIC Housing Finance Ltd.

.... Petitioner/Applicant

v.

Durha Vitrak Pvt. Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (Liq.)

Order delivered on 28.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Ms. Renuka Iyer, Adv, Mr. Aditya Vasisth Adv
and Mr. Dev J Roy Adv
(I.A No. 3160/2021) - Mr. Krishnendu Datta,
Senior Advocate, Mr. Manish Kumar
Srivastava, Mr. Akhil Hasija and Mr. Rahul
Gupta, Advocates

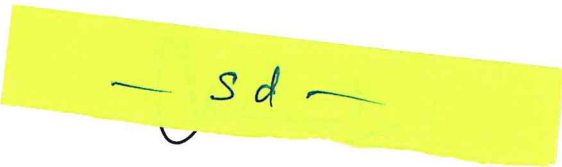
ORDER

IA-3160/2021

Notice of the application to the non applicant-respondent for
11.08.2021.

List on 11.08.2021.


(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)